

of Central Control Room, Zonal Control Room and demolition squad etc. Besides this, a Nodal Steering Committee has been set up by the Hon'ble High Court of Delhi to monitor action against unauthorized/illegal constructions and encroachments on Government land in the NCT of Delhi.

Exploitation of tribals by naxals and police

2273. DR. T.N. SEEMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government has received many complaints regarding exploitation of tribals by police as well as Naxals in tribal dominated areas of the country especially from Chhattisgarh, Odisha, Jharkhand and Andhra Pradesh;

(b) if so, the State/UT-wise details thereof during the last three years and the current year; and

(c) the details of the steps taken by Government in coordination with the respective State Governments to check Naxal influence on the tribals and provide security to them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) Yes, Sir. Many instances of exploitation of tribals by the naxalites/maoists has come to the notice of the Government. Such atrocities primarily include sexual exploitation of tribal women cadres in the Maoist camps, which have been disclosed in statements of several surrendered women CPI (Maoist) cadres of Odisha, Maharashtra, Bihar, Jharkhand and other States. This has been widely reported in the media also from time to time. Such instances of sexual exploitation include rape, forced marriage and molestation by senior male CPI (Maoist) cadres.

In Chhattisgarh, some surrendered tribal CPI (Maoist) male cadres have disclosed that they were forced by the senior leadership to undergo vasectomy operations as a pre-condition for marriage with women cadres. There are allegations that women cadres of CPI (Maoist), who become pregnant, are forced to undergo abortion against their will. The surrendered women cadres have also disclosed that even if they are married to male cadres, they are not allowed to have children since the senior leadership of the CPI (Maoist) feel that it impairs their fighting capability and mobility. Further, forced recruitment of children from families of poor and marginalized segments of the society, including the tribals, by the Maoists has also come to notice.

In order to instill a sense of fear in their areas of dominance, the naxals also kill civilians after branding them as police informers. Out of 4855 civilians killed by the Maoists since 2004, the overwhelming majority are tribals. The Maoists have in reality

killed thousands of innocent Adivasis, whose cause they profess to espouse. This tragic reality is glossed over by the Maoist Front organizations and their apologists in towns and cities who have launched a propaganda war against the Indian state and project Maoists as the champions of Adivasis.

There have been occasional complaints of human rights violations by the Security Forces during counter-insurgency operations. As and when such complaints are received, the State Governments/Central Armed Police Forces (CAPFs) initiate enquiries and if found guilty, departmental/criminal proceedings are launched against the erring personnel. The Government of India has issued instructions to all State Governments/CAPFs to adhere to the highest standards of human rights during operations.

(c) The aforesaid issue has to be seen in the overall context of the LWE insurgency. The State Governments initiate legal action when they receive complaints of exploitation of tribals, under the relevant provisions of law. As regards forced recruitment of children, the matter was brought to the notice of the National Commission for Protection of Child Rights (NCPCR), which was implementing 'Bal Bandhu Project' in areas of civil unrest. In order to prevent exploitation of tribals, the Government of India also issues advisories to the State Governments from time to time. The Union Government has advised the State Governments to facilitate vasectomy reversal operations of willing Maoist cadres who were forcibly sterilised. Due to the multi-pronged efforts of the Government, LWE violence has shown a declining trend since the year 2011 onwards.

Investigation into terror acts

2274. SHRI PARVEZ HASHMI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) how many investigations into terror acts are still pending since 2010;
- (b) the details thereof and the reasons therefor; and
- (c) the steps being taken to find the real culprits for all these terror attacks?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) to (b) Investigations into the following terror attacks in the hinterland of the country are still pending with the investigation agencies:

- (i) IED blasts in Mehrauli, Delhi dated 29th March, 2010
- (ii) Sheetlaghat, Varanasi Bomb Blasts dated 7th December, 2010
- (iii) Blasts near Delhi High Court dated 25th May, 2011